



# भारत का राजपत्र The Gazette of India

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असाधारण

EXTRAORDINARY

भाग II—खण्ड 1

PART II—Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE (Legislative Department)

*New Delhi, the 12th February, 2024/Magha 23, 1945 (Saka)*

The following Act of Parliament received the assent of the President on the 12th February, 2024 and is hereby published for general information:—

### THE CONSTITUTION (JAMMU AND KASHMIR) SCHEDULED TRIBES ORDER (AMENDMENT) ACT, 2024

No. 3 OF 2024

[12th February, 2024.]

An Act further to amend the Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989.

BE it enacted by Parliament in the Seventy-fifth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Act, 2024. Short title.

C.O. 142.

2. In the Constitution (Jammu and Kashmir) Scheduled Tribes Order, 1989, for the Schedule, the following Schedule shall be substituted, namely:—

Substitution of  
Schedule to  
Constitution  
(Jammu and  
Kashmir)  
Scheduled  
Tribes Order,  
1989.

## "THE SCHEDULE

PART I.—*Union territory of Jammu and Kashmir*

1. Bakarwal
2. Balti
3. Beda
4. Bot, Boto
5. Brokpa, Drokpa, Dard, Shin
6. Changpa
7. Gadda Brahmin
8. Gaddi
9. Garra
10. Gujjar
11. Koli
12. Mon
13. Paddari Tribe
14. Pahari Ethnic Group
15. Purigpa
16. Sippi.

PART II.—*Union territory of Ladakh*

1. Bakarwal
2. Balti
3. Beda
4. Bot, Boto
5. Brokpa, Drokpa, Dard, Shin
6. Changpa
7. Gaddi
8. Garra
9. Gujjar
10. Mon
11. Purigpa
12. Sippi."

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DR. RAJIV MANI,  
*Secretary to the Govt. of India.*